<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 35 OF 2016 & IA NOs. 90 & 189 OF 2016</u> <u>&</u> <u>APPEAL NO. 45 OF 2016 & IA NO. 117 OF 2016</u>

Dated: 1st May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

APPEAL NO. 35 OF 2016 & IA NOs. 90 & 189 OF 2016

In the matter of:

| GMR Kamalanga Energy Ltd. Vs. Central Electricity Regulatory Commission & Ors. | | | Appellant (s) | |
|--|---|----------------------------------|----------------|--|
| | | | Respondent (s) | |
| Counsel for the Appellant(s) | : | Mr. Amit Kapur Mr. Vishrov Mu | | |

Counsel for the Respondent(s)

: Mr. K.S. Dhingra for R-1

Mr. Rohit Venkat

Mr. Raj Kumar Mehta Ms. Himanshi Adnley for R-2/GRIDCO

APPEAL NO. 45 OF 2016 & IA NO. 117 OF 2016

In the matter of:

| GRIDCO Ltd. Vs. GMR Karmalanga Energy Ltd. & Ors. | | Appellant(s) Respondent(s) | |
|---|---|---|--|
| | | | |
| Counsel for the Respondent(s) | : | Mr. Amit Kapur Mr. Vishrov Mukherjee Mr. Rohit Venkat for R-1 | |

Mr. K.S. Dhingra for R-6

We have heard learned counsel for the parties.

List these matters for further hearing on 24.05.2017.

(I.J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/kt